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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.REF. 1/2022

COURT ON ITS OWN MOTION

..... Petitioner

Through:

versus

STATE OF NCT OF DELHI AND ANR.

..... Respondents

Through: Mr. Amit Peswani, Advocate for

Mr. Nandita Rao, ASC (Crl.) for the

State

CORAM: HON'BLE MS. JUSTICE MUKTA GUPTA HON'BLE MR. JUSTICE ANISH DAYAL

ORDER 17.08.2022

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- 1. The present Reference has been received from the learned Presiding Officer, Motor Accidents Claim Tribunal on the issue of identification of deceased victims on the basis of specific characteristics available with the Central Identities Data Repository (UIDAI).
- 2. Notice. Learned counsel appearing on behalf of learned Additional Standing Counsel, GNCTD accepts notice.
- 3. Court notice be also issued to Mr. Chetan Sharma, learned Additiuonal Solicitor General as also to the nominated Standing Counsel for UIDAI to file their response in relation to the reference before the next date of hearing.
- 4. In view of legal issue involved vis. a. vis. identification of unidentified dead bodies at the time of motor accidents, Mr. Prashanto Chandra Sen,

Senior Advocate (Mobile No. 9810045291) is requested to appear as Amicus Curie and assist this Court.

- 5. Court notice be also sent to the Member Secretary, Delhi State Legal Service Authority returnable before this Court on the next date of hearing.
- 6. Copy of paper book of reference be supplied to the learned Additional Solicitor General, nominated Standing Counsel for UIDAI, learned Amicus Curie and Secretary, DSLSA.
- 7. List on 27th September, 2022.
- 8. Order be uploaded on the website of this Court.

MUKTA GUPTA, J

ANISH DAYAL, J

AUGUST 17, 2022/sm